

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
JALDHAKA COLD STORAGE PRIVATE LIMITED HAVING CIN: U45206WB1997PTC084940**

Relevant Particulars	
1. Name of corporate debtor	Jaldhaka Cold Storage Private Limited
2. Date of incorporation of corporate debtor	July 22, 1997
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC – Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45206WB1997PTC084940
5. Address of the registered office and principal office (if any) of corporate debtor	G.T. Road, Pandua Hooghly, Pandua, West Bengal - 712149
6. Insolvency commencement date in respect of corporate debtor	12.01.2026 and corrigendum order dated 19.01.2026 (Order received to IRP on 09.02.2026)
7. Estimated date of closure of insolvency resolution process	08.08.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Chandradeep Kumar IBBI Registration No. IBBI/IPA-002/IP-N01331/2025-2026/14570
9. Address and e-mail of the interim resolution professional, as registered with the Board	Shahari, Parwalpur, Nalanda, Nalanda, Bihar, 803114 <a href="mailto:ip.chandradeep2025@gmail.com">ip.chandradeep2025@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	A1/228, Block A1, Nauroji Nagar, Safdarjung Enclave, New Delhi, Delhi -110029. Email Id: <a href="mailto:cirp.jcsptltd2026@gmail.com">cirp.jcsptltd2026@gmail.com</a>
11. Last date for submission of claims	23.02.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Jaldhaka Cold Storage Private Limited having CIN: U45206WB1997PTC084940 on **12.01.2026 and corrigendum order dated 19.01.2026 (order received on 09.02.2026)**.

The creditors of Jaldhaka Cold Storage Private Limited, are hereby called upon to submit their claims with proof on or before **23.02.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. **Not Applicable**

**Submission of false or misleading proofs of claim shall attract penalties.**

SD/-

**Chandradeep Kumar**

**Interim Resolution Professional**

**In Matter of Jaldhaka Cold Storage Private Limited  
Reg No. IBBI/IPA-002/IP-N01331/2025-2026/14570**

**AFA Validity: 31.12.2026**

**Registered Address: Shahari, Parwalpur, Nalanda, Nalanda, Bihar, 803114**

**Correspondence Address: A1/228, Block A1, Nauroji Nagar,**

**Safdarjung Enclave, New Delhi, Delhi -110029.**

**Reg Email Id: [ip.chandradeep2025@gmail.com](mailto:ip.chandradeep2025@gmail.com)**

**Process Specific Email Id: [cirp.jcsptltd2026@gmail.com](mailto:cirp.jcsptltd2026@gmail.com)**

Date: 11.02.2026

Place: New Delhi